

If may be noted that reorganised State of Mysore came into being in 1956 with the States' Reorganisation Act. The outlay figures for the First and the Second Five Year Plans do not refer to certain territories included in the reorganised State of Mysore, (renamed Karnataka in 1973).

Fixation of Seniority of IPS and IAS Officers in UP

7113. SHRI RAJESH KUMAR SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that in December, 1979, the Central Government had asked the States Government of U.P. to discontinue the practice of fixing presumptive seniority of promoted IPS and IAS Officers;

(b) whether Government are aware that the method of presumptive seniority of promoted IAS and IPS Officers is still being followed by the State Government for the purposes of appointment to the Selection Grade and Supertime scales when the IAS and IPS Regulation of Seniority Rules 1954 neither recognise presumptive seniority nor allow the benefit of *ad hoc* period of officiation in determining the seniority in these cadres; and

(c) if so, the action taken, proposed to be taken by the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) to (c). On receipt of representations from certain IPS Officers of Uttar Pradesh Cadre alleging that the State Government had given promotions to promotee IPS Officers on the basis of certain presumptive seniority, the State Government were asked to discontinue the practice of giving such seniority as there was no provision for that in the relevant Rules. The Government of Uttar Pradesh have informed that after receipt of instructions from Central Government no presumptive

seniority has been given to any IPS Officers. However, 21 promotee IPS Officers whose seniority has not been fixed have been given Selection Grade and Supertime scale of pay on the basis of presumptive seniority. The proposal of the State Government regarding seniority of these officers is under consideration of the Government of India.

The State Government have given promotion to certain promotee IAS Officers to Selection Grade/Supertime scale in accordance with the seniority calculated on the basis of judgement of Allahabad High Court in a writ petition. The matter is now sub-judice in Supreme Court. On a stay application, the Supreme Court has ordered that pending final disposal of the appeal of the Central Government the *status quo* as on 9th December, 1977 shall be maintained.

The matter is under the consideration of the Government of India.

Preparation of Draft Five Year Plan by Karnataka Government

7114. SHRI B. V. DESAI: Will the Minister of PLANNING be pleased to state:

(a) whether the Karnataka State has prepared the draft Five Year Plan and forwarded the same to the Union Government;

(b) if so, the details thereof;

(c) when the final decision of the Union Government will be communicated to the State Government; and

(d) whether the State Government has been directed to go ahead in the planning process for the year 1980-81?

THE MINISTER OF PLANNING (SHRI N. D. TIWARI): (a) to (c). The Draft Five Year Plan (1980-85) proposals are expected from the States